

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 24th June, 2017 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 23 of 2017

A Bill further to amend the laws relating to the Municipal Corporations and Municipalities in the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-eighth Year of the Republic of India as follows:—

PART – I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Second Amendment) Act, 2017.

Short title and commencement.

(2) It shall come into force at once.

PART – II.

AMENDMENT TO THE CHENNAI CITY MUNICIPAL CORPORATION ACT, 1919.

Tamil Nadu Act IV of 1919.

2. In section 414-B of the Chennai City Municipal Corporation Act, 1919, for the expression “upto the 30th day of June 2017”, the expression “upto the 31st day of December 2017” shall be substituted.

Amendment of section 414-B.

PART – III.

AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

Amendment of section 375-B.

3. In section 375-B of the Tamil Nadu District Municipalities Act, 1920, for the expression “upto the 30th day of June 2017”, the expression “upto the 31st day of December 2017” shall be substituted.

Tamil Nadu Act V of 1920.

PART – IV.

AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

Amendment of section 510-AAA.

4. In section 510-AAA of the Madurai City Municipal Corporation Act, 1971, for the expression “upto the 30th day of June 2017”, the expression “upto the 31st day of December 2017” shall be substituted.

Tamil Nadu Act 15 of 1971.

PART – V.

AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

Amendment of section 511-AAA.

5. In section 511-AAA of the Coimbatore City Municipal Corporation Act, 1981, for the expression “upto the 30th day of June 2017”, the expression “upto the 31st day of December 2017” shall be substituted.

Tamil Nadu Act 25 of 1981.

PART – VI.

AMENDMENT TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of section 10-A.

6. In section 10-A of the Tiruchirappalli City Municipal Corporation Act, 1994, for the expression “upto the 30th day of June 2017”, the expression “upto the 31st day of December 2017” shall be substituted.

Tamil Nadu Act 27 of 1994.

PART – VII.

AMENDMENT TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of section 10-A.

7. In section 10-A of the Tirunelveli City Municipal Corporation Act, 1994, for the expression “upto the 30th day of June 2017”, the expression “upto the 31st day of December 2017” shall be substituted.

Tamil Nadu Act 28 of 1994.

PART – VIII.

AMENDMENT TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of section 10-A. **8.** In section 10-A of the Salem City Municipal Corporation Act, 1994, for the expression “upto the 30th day of June 2017”, the expression “upto the 31st day of December 2017” shall be substituted.

Tamil Nadu
Act 29 of
1994.

PART – IX.

AMENDMENT TO THE TIRUPPUR CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 9-A. **9.** In section 9-A of the Tiruppur City Municipal Corporation Act, 2008, for the expression “upto the 30th day of June 2017”, the expression “upto the 31st day of December 2017” shall be substituted.

Tamil Nadu
Act 7 of
2008.

PART – X.

AMENDMENT TO THE ERODE CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 9-A. **10.** In section 9-A of the Erode City Municipal Corporation Act, 2008, for the expression “upto the 30th day of June 2017”, the expression “upto the 31st day of December 2017” shall be substituted.

Tamil Nadu
Act 8 of
2008.

PART – XI.

AMENDMENT TO THE VELLORE CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 9-A. **11.** In section 9-A of the Vellore City Municipal Corporation Act, 2008, for the expression “upto the 30th day of June 2017”, the expression “upto the 31st day of December 2017” shall be substituted.

Tamil Nadu
Act 26 of
2008.

PART – XII.

AMENDMENT TO THE THOOTHUKUDI CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 9-A. **12.** In section 9-A of the Thoothukudi City Municipal Corporation Act, 2008, for the expression “upto the 30th day of June 2017”, the expression “upto the 31st day of December 2017” shall be substituted.

Tamil Nadu
Act 27 of
2008.

PART – XIII.

AMENDMENT TO THE THANJAVUR CITY MUNICIPAL CORPORATION ACT, 2013.

Amendment of section 9-A. **13.** In section 9-A of the Thanjavur City Municipal Corporation Act, 2013, for the expression “upto the 30th day of June 2017”, the expression “upto the 31st day of December 2017” shall be substituted.

Tamil Nadu
Act 24 of
2013.

PART – XIV.

AMENDMENT TO THE DINDIGUL CITY MUNICIPAL CORPORATION ACT, 2013.

Amendment of section 9-A. **14.** In section 9-A of the Dindigul City Municipal Corporation Act, 2013, for the expression “upto the 30th day of June 2017”, the expression “upto the 31st day of December 2017” shall be substituted.

Tamil Nadu
Act 25 of
2013.

STATEMENT OF OBJECTS AND REASONS.

The Tamil Nadu State Election Commission has issued notification for the purpose of filling up of ordinary vacancies in the offices of ward members/ councillors of Town Panchayats, Municipalities and Municipal Corporations. In the meantime, a Writ Petition was filed in the High Court of Madras challenging the said notification. The High Court of Madras in its order, dated 4-10-2016 in W.P.No.33984 of 2016 and W.M.P. Nos.29329 and 29330 of 2016, among other things, has directed the Tamil Nadu State Election Commission to issue fresh notification to conduct election and complete such election process at the earliest, not later than the 31st December 2016 and has also directed the Government to administer the local bodies by appointing Special Officers till the elections are held, as the terms of offices of the elected representatives of local bodies are to expire soon and the same cannot be extended beyond five years. In view of the above directions of the High Court of Madras, Special Officers were appointed to the Town Panchayats, Municipalities and Municipal Corporations, till elections to the said Town Panchayats, Municipalities and Municipal Corporation are held and terms of offices of the said Special Officers is due to expire on the 30th June 2017.

2. As per the laws relating to the Town Panchayats, Municipalities and Municipal Corporations, the electoral roll of Town Panchayats, Municipalities and Municipal Corporations shall be the same as the electoral roll of the Tamil Nadu Legislative Assembly prepared and revised in accordance with the provisions of the law for the time being in force in respect of Town Panchayats, Municipalities and Municipal Corporations and shall be deemed to be electoral roll for such Town Panchayats, Municipalities and Municipal Corporations. For the purpose of conducting urban local bodies elections, the Tamil Nadu State Election Commission has gone ahead in preparing new electoral roll for local bodies elections with the electoral roll of Tamil Nadu Legislative Assembly published by the Election Commission of India in January 2017. The work of correlation of the new Tamil Nadu Legislative Assembly electoral roll with electoral roll of urban local bodies will be completed shortly. The completion and verification reports for finalization of draft electoral roll and downloading of electoral rolls with photo images will be completed shortly. The process for generation of supplementary electoral roll with the photo images have to be undertaken. Further, a Writ Appeal was filed by the Tamil Nadu State Election Commission before the High Court of Madras against the order in W.P.No.33984 of 2016. Apart from the said Writ Appeal, Special Leave to Appeal (C) Petition No.28881-28883/2016 was also filed against the order in W.P. No.23411/2016, 23417/2016 and 23418/2016. In the said Special Leave Petition, the Hon'ble Supreme Court of India has ordered on the 6th October 2016 that holding of election will be subject to order that the High Court of Madras may pass in the Letters Patent Appeal.

3. In view of pendency of Writ Appeal before the High Court of Madras and Special Leave Petition before the Hon'ble Supreme Court of India and the statutory time required for election process, consultation and rule amendments, the Tamil Nadu State Election Commission has requested the Government to extend the tenure of the Special Officers for the maximum

period of six months from 30-06-2017 to administer the affairs of the urban local bodies beyond 30th June 2017. The Government have, therefore, decided to extend the term of office of Special Officers beyond the 30th June 2017 for a further period of six months upto the 31st December 2017 and to amend the laws relating to urban local bodies suitably to achieve the object in view.

4. The Bill seeks to give effect to the above decision.

S.P. VELUMANI,

*Minister for Municipal Administration and
Rural Development, Implementation of
Special Programme.*

K. BOOPATHY,

Secretary (Incharge).